

Regarding a policy for recycling of waste tyres-Laid

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Pollution and climate change is killing more life than we acknowledge. Among the unending source of pollution, one of the most neglected yet disastrous is tyre-burning. As per data provided for NGT case, India discards roughly 275000 tyres each year, but doesn't have comprehensive plan for them. Over and above it, about 3 million waste tyres are imported for recycling. The NGT had on September 19, 2019 in a case related to the absence of proper management of End-of-Life Tyres/Waste Tyres (ELTS) directed the Central Pollution Control Board to come up with a comprehensive waste management plan for the waste tyres and their recycling. In the name of pyrolysis, the industry in India produces inferior quality products that are to be banned with immediate effect to prevent environmental damage and highly carcinogenic pollutants. The producers and the recyclers of waste tyres must be made responsible for proper recycling instead of mere burning. The draft Extended Producer Responsibility notifies the manufactures to take responsibility of recycling the waste matter. But this is not enough. Need of the hour is to take stern steps which will yield faster result. Every minute delay is costing thousands of lives. Thus, the Government must look into the matter and come up with a policy to solve the problem at the earliest.